

12.56 hrs.

MATTER UNDER RULE 377

Voting on Constitution (Twenty second Amendment) Bill

SHRI NATH PAI (Rajapur) : Sir, I have sought your permission to raise one matter concerning what happened Yesterday.

MR. SPEAKER : It is with me.

SHRI NATH PAI : I have sought your permission, Sir, and I am glad that you are kind enough to give the permission. What happened yesterday raises some very issues of procedure in the House and we have to calmly reflect over it. I would try not to frame all of them because we think that you will give us the lead as to what should be done when a situation like that arises. But Sir, many vital issues regarding the Business in the House and Procedure arises as a result of what transpired in the House yesterday. Sir, I am at a loss to know where exactly the House stands with regard to the fate of this Bill which was voted upon. May I Sir, draw your attention.....

MR. SPEAKER : The hon. Member wrote to me about the resignation of the Minister. But he is raising something else now.

SHRI NATH PAI : This is directly connected. (*Interruptions*).

MR. SPEAKER : I wanted myself to explain that point. The point is, the Home Minister is giving notice. He announced yesterday on the Floor of the House that he was withdrawing the Motion ...

श्री मधु लिमये (मुंगेर) : प्राप पहले मेरी बात मुनिये । प्रक्रिया की समस्या पर प्रापको मुनना चाहिये । हम ने प्रापकी मदद करने के लिये नोटिस दिया है ।

MR. SPEAKER : I am not allowing that discussion. I am myself aware of one thing. I am aware that he is going to give

notice, about withdrawal of this thing. And therefore, there is no further discussion which I can allow. You wanted to know about the Parliamentary Affairs Minister. I myself do not know.

श्री मधु लिमये : उस के लिए रास्ता क्या है? मैंने 377 में बाकायदा नोटिस दिया है ।

अध्यक्ष महोदय : ठीक है । I do not allow that also. You wrote to me that you wanted to raise it. If you want to raise such things you need not write to me also from tomorrow. The moment I got your notice I enquired and he told me that he promised on the Floor of the House. It is not a secret information to me. On the Floor of the House he said that he is withdrawing. He is giving notice and on that you want discussion now. I cannot help it.

SHRI NATH PAI : I think I wrote to you about the reported resignation of the Minister.....

MR. SPEAKER : I myself wanted to know. I have not been able to know myself.

SHRI NATH PAI : I am confining myself absolutely to that only. I think it is a very healthy precedent that the Minister of Parliamentary Affairs is trying to secure, if the report of his resignation is true and if the resignation is accepted. Because, Sir, nobody in this country is responsible for whatever happens anywhere. For Plan failures nobody is responsible. If we suffer military reverses nobody is responsible. For upholding healthy traditions of parliamentary democracy, he has done the right thing in tendering his resignation. I congratulate him. We want to make one thing perfectly clear. I don't think it is he who was basically responsible. Yesterday, you said, you have gone to the next item. May I be permitted to say just two sentences? Basically the responsibility for this was not only of the Minister of Parliamentary Affairs but of the gentlemen who occupy the front treasury benches and the responsibility is also a joint responsibility. I am saying, with all

[Shri Nath Pai]

13 hrs.

that is required of propriety, that one fails to be convinced...that they are bothered to study the elementary rules of procedure. The fact is, after you pointed out that the first motion was carried by the narrowest majority required under our Constitutional rules—by two—they did not hesitate to leave the Chamber.....

MR. SPEAKER : Please confine yourself to the resignation of the Minister.

SHRI NATH PAI : When do we get a statement on the resignation ?

MR. SPEAKER : I do not think there is anybody here to give that information. The Minister is not here and the Prime Minister is not here (*Interruptions*). Your point of view will be conveyed.

SHRI NATH PAI : Who is responsible for the conduct of the Minister ?

MR. SPEAKER : Only the Prime Minister can say.

SHRI NATH PAI : Summon her..... (*Interruptions*).

श्री मधु लिमये : यहां पर ऐंसे मन्त्री भी थे जिन्होंने पहले विभाजन में बोट दिया लेकिन बाद में चले गये। दिनेश सिंह जैसे मन्त्री पहले डिबिजन में यहां पर मौजूद थे लेकिन बाद में उठकर चले गये। (*व्यवधान*).....

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : आप इस तरह से प्रधान मन्त्री का बच व न करिए। यह कैसे हो सकता है? सदन के कुछ अधिकार है? (*व्यवधान*)

PAPERS LAID ON THE TABLE

Merchandise Marks (Judicial Proceedings, Madras) Rules

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table a copy of the Trade and Merchandise Marks (Judicial Proceedings, Madras) Rules, 1968, published in Notification No. S.O. 4327 in Gazette of India dated the 7th December, 1968, under section 134 of the Trade and Merchandise Marks Act, 1958. [*Placed in Library. See No. LT-499/69*].

Indian Telegraph (Fifth Amendment Rules)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Fifth Amendment) Rules, 1969, published in Notification No. G.S.R. 417 (English version) and G.S.R. 418 (Hindi version) in Gazette of India dated the 22nd February, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-500/69*].

Notifications under Rubber Act

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI RAM SEWAK CHOWDHARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi version) under sub-section (3) of section 25 of the Rubber Act, 1947 :

- (1) The Rubber (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 546 in Gazette of India dated the 8th March, 1969.
- (2) The Rubber (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 547 in Gazette of India dated the 8th March, 1969. [*Placed in Library See No. LT-501/69*]